

that the allocation for payment of interest on loans has increased. It was Rs. 31 crores in 1980-81 and it has now been increased to Rs. 38 crores. You should bear in mind reductions in other heads also. Last year, the allocation for irrigation and flood control was Rs. 29.72 crores. This year it has been reduced to Rs. 25.01 crores.

There are other instances also. Special assistance for development of backward areas is an important item for the development of not only the tribal people of Assam but of the entire north eastern region. Last year the amount was Rs. 2,80,12,000. This year it has been reduced to Rs. 1,90,87,000. Coming to roads and transport services, it was Rs. 28 lakhs last year and now it has been reduced to Rs. 2,90,000. There are several instances to show that Assam has not been shown its legitimate rights. For decades in the past a policy of neglect and a step-motherly attitude was followed in the case of Assam.

MR. CHAIRMAN : Now it is time to take up Private Members' Business.

SHRI CHITTA BASU : I will conclude the next day.

15.30 hrs.

COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS TWENTY-FIFTH
REPORT

SHRI RASHID MASOOD
(Saharanpur) : I beg to move :

"That this House do agree with the Twenty-fifth Report of the Committee on Private

Members' Bill's and Resolutions presented to the House on the 19th August, 1981."

MR. CHAIRMAN : The question is :

"That this House do agree with the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th August, 1981."

The motion was adopted.

15.32 hrs.

SPECIAL COURT OF
APPEAL FOR DEFENCE SER-
VICES PERSONNEL BILL*

SHRI K.P. SINGH DEO (Dhenkanal) : I beg to move for leave to introduce a Bill to provide for the constitution of a Special Court of Appeal for Defence Services Personnel who are convicted by a court martial.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the constitution of a Special Court of Appeal for Defence Services Personnel who are convicted by a court martial."

The motion was adopted.

SHRI K.P. SINGH DEO : I introduce the Bill.

* Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-8 1981.